

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. No. 1 14.5.03

JA
Copies of order
Copies of OA with
Copies of order 14.5.03 in OA 276/03
sent to all respondents.

Copies of order
Dr. No. 1 14.5.03 given to
counsel for both
sides.

Received
28.5.03
80

OA 839/03 for
time to implement
as order, copy sent.

h
15/5

Recd

on Memo in OA. 276/03

OA 839/03 & OA
1049/03 for app. orders,
copies sent.

h
15/5

Recd

Copy of order 14.5.03
276/03.

h
15/5

1. ORDER DATED 14.5.2003.

Upon being mentioned by Mr. K.K. Rath, learned counsel appearing for the applicant, this matter was taken up alongwith OA No. 276/2003 of Premalata Das vs. UOI and Others. Upon hearing him and Mr. S. Behera, Learned ASC (on whom a copy of this OA has been served) appearing for the Respondents, this O.A. U/s. 19 of the AF Act, 1985 is disposed of with direction to the Respondents to consider the representation of the applicant (who has been given liberty to submit a detail representation within a period of 30 days from now) and to pass a reasoned order thereon within a period of 120 days of receipt of such representation as per the observations made today in OA No. 276/2003.

Send copies of this order (alongwith the copies of the order dated 14.5.2003 of this Tribunal rendered in OA No. 276/2003) and copy of this OA) to the Respondents and free copies of this order be given to the learned counsel appearing for both sides.

(B.N. SARKAR 14/5)
VICE-CHAIRMAN

MANORANJAN MOHANTY
MEMBER (JUDICIAL)

2. DR. 6-1-04.

As per the orders passed
today in OA. no. 276/03, MAs are
disposed of.

V. N. Mohanty
Member
M. P.
Member